

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1708
ANSWERED ON:04.08.2010
LEGISLATION FOR MATRIMONIAL ISSUES
Banerjee Shri Ambica;Owaisi Shri Asaduddin

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether there is any legislation for Non-Resident Indians (NRIs) which will address matrimonial issues, maintenance of spouse and children, child custody, adoption, settlement of matrimonial property and transfer of property;
- (b) if so, the details thereof;
- (c) whether the Government is aware about the problem of increasing cases of abandonment and divorce to women married to Overseas Indians;
- (d) if so, whether the Government has received complaints from such women against their NRI husbands;
- (e) if so, the details of the last three years and the current year; and
- (f) the steps taken by the Government to solve/address these cases/issues?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a) & (b) : No, Sir. These matters are in the realm of private International Law and are governed by the Hague Conference.
- (c) & (d) : Yes, Sir
- (e) & (f) : The details are attached as Annexure -I